

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).93/2025

PRIYANKA &amp; ANR.

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

Date : 04-02-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGHFor Petitioner(s) :Mr. K Parameshwar, Sr. Adv.  
Mr. Gajendra Singh Negi, Adv.  
Ms. Chitransha Singh Sikarwar, Adv.  
Mr. Krishna Kumar, AORFor Respondent(s) :Mr. Tushar Mehta, SG  
Mr. Arvind Kumar Sharma, AORMs. Nandita Rao, Sr. Adv.  
Mr. Farrukh Rasheed, AOR  
Mr. Amit Peswani, Adv.Mr. Anjuman Tripathy, AOR  
Mr. Ardhendu Pratap Swain, Adv.Mr. Gopal Sankaranarayanan, Sr. Adv.  
Mr. Sravan Kumar Karanam, AOR  
Mr. Kumar Abhishek, Adv.  
Mr. Abhiram Bannur, Adv.  
Mr. Aniket Singh, Adv.  
Mr. Akshay Mann, Adv.UPON hearing the counsel the Court made the following  
O R D E R

1. We have heard learned senior counsel for the petitioners, intervenors and the Administrator of the Kabaddi Federation. We have also heard Shri Tushar Mehta, learned Solicitor General of India.

2. Taking into consideration the oral submissions made on behalf of the intervenors and the learned Administrator, and also having

taken cognizance of the offensive language used by the purported and so-called President of the Asian Federation, it seems to us that some strong measures are required to be taken in order to infuse purity, fairness, autonomy and independence in the election process, particularly to oust such persons who have monopolized the sports federation for their vested interest. In this regard, we have impressed upon Shri Tushar Mehta, learned Solicitor General of India to have immediate instructions *re*:

(i) To explore the diplomatic channels for resolution of the conflict *re*: recognition of Sports Associations, most urgently the Kabaddi Federation of India.

(ii) The Director, CBI would suggest an investigation mechanism for effective domestic and international probe, with the assistance of International Investigating Agencies such as the INTERPOL, into the affairs of the Sports Federation.

(iii) To ensure that the Kabaddi players and other sports persons are allowed to participate in international competitions, including the ensuing Asian Kabaddi Championship at Iran.

(iv) To find out whether the Electoral Roll of the Kabaddi Federation of India is valid and transparent, and the State Units are represented by genuinely elected/nominated persons, who can be permitted to participate in the election of Governing body of the National Federation.

3. List on 06.02.2025.

(ARJUN BISHT)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
ASSISTANT REGISTRAR